

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1320/(MAH)/2017

CORAM:



Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 27.11.2017

NAME OF THE PARTIES: Shrikant Poddar
V/s.
Karanja Terminal & Logistics Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
34.	Adv. Yatin	Advocate	
35.	Malvankar		
34	Drashti Jaisi	Advocate	
35	Drashti Jaisi	Advocate for Applicant	

COMMON ORDER

C.P. No. 1320/I&BC/NCLT/MB/MAH/2017

C.P. No. 1321/I&BC/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.
2. From the side of the Petitioner the name of the IRP and the Consent Letter is placed on record.
3. The Respondent is seeking time.
4. Both the Petitions listed for hearing on **13.12.2017**.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
27.11.2017.

aah

Sd/-

M.K. Shrawat
Member (Judicial)